

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**CENTRAL ZONE, BHOPAL**

**Original Application No. 57/2024**

**IN THE MATTER OF:**

**Petitioner**

Rashid Noor Khan

**Versus**

**Respondents**


Indore Municipal Corporation & Ors.

**I N D E X**

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**Date: 09.10.2024**

**Place: Bhopal**

  
**Through Counsel**  
**Prashant M. Harne**  
**Standing Counsel**  
**State of Madhya Pradesh**

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**Respondents** Indore Municipal Corporation & Ors.

**ACTION TAKEN REPORT ON BEHALF OF COLLECTOR  
INDORE AND INDORE MUNICIPAL CORPORATION IN  
COMPLIANCE OF ORDER DATED 17.09.2024**

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER :

1. That the issue raised in the present Original Application pertains to the alleged encroachment and permanent construction near the Sirpur Wetland, a Ramsar site in Indore (M.P.) by the Indore Municipal Corporation, in violation of provisions of Wetland (Conservation & Management) Rules, 2017 framed under Environment Protection Act 1986. MoEF&CC in its official letter dated 09.12.2022 communicated about designation of Sirpur wetland as Ramsar site.
2. That this Hon'ble Tribunal vide order dated 17.09.2024 directed the State of Madhya Pradesh to file an action

taken report regarding the demarcation and encroachments around Sirpur Lake. That for the convenience of this Hon'ble Tribunal the relevant extract from the aforementioned order is reproduced hereinbelow:

*“Indore Municipal Corporation and the Collector Indore is directed to ensure that there should not be any encroachment on the water body and the area of the water body with the FTL must be demarcated, identified and protected by the means which is thought appropriate by the district administration and prohibited activities in accordance with Rule 4 of the Wetland (Conservation and Management) Rules, 2017 must be ensured. Further action taken may be filed within four weeks.”*

3. Thereafter, in compliance of the aforementioned directions of this Hon'ble Tribunal, Indore Municipal Corporation (hereinafter referred as “**IMC**”), vide letter dated 08.10.2024, addressed to Sub-Divisional Officer, Malharganj to constitute a committee comprising of representatives from IMC and Collector, Indore to carry

out demarcation and identify encroachments within the periphery of Sirpur Lake and take action in accordance with the rule of law. A copy of letter dated 08.10.2024 is marked and annexed herewith as **Annexure R-1**.

4. It is further submitted that, the Collector Indore, vide Order dated 09.10.2024, constituted a committee comprising of 1) Sub-Divisional Officer, Malharganj; 2) Tehsildar, Malharganj; 3) Deputy Commissioner (Removal) Indore Municipal Corporation; 4) Building Officer, Zone 14 and 16 Indore Municipal Corporation; 5) Revenue Inspector / Patwari of the concerned area; 6) Building Inspector, Zone 14 and 16 Indore Municipal Corporation, to conduct demarcation and identify encroachments within the periphery of Sirpur Lake and take action in accordance with the rule of law within a period of 14 days. A copy of Order dated 09.10.2024 is marked and annexed herewith as **Annexure R-2**.

5. That for the convenience of this Hon'ble Tribunal, it is pertinent to note here that issues concerning the increase in sewerage discharge into Sirpur Pond and the consequential degradation of its water quality, the Indore

Municipal Corporation, with the assistance of consultant M/s DRA, prepared a comprehensive proposal on 19th October 2021 for the construction of a 20 MLD capacity Sewage Treatment Plant (STP) utilizing modern technological solutions. The proposal aims to address the sewerage-related problems in the surrounding areas through the implementation of a robust network of sewerage lines, incorporating network planning and the construction of an STP employing the latest Sequential Batch Reactor (SBR) technology. The plan includes the installation of a primary and secondary sewerage line system, which will be connected to both the existing tertiary sewerage infrastructure and newly laid lines. The objective is to prevent untreated sewage from entering Sirpur Pond, ensuring that all sewage discharged from the relevant catchment areas will be systematically treated prior to disposal.

6. It is further submitted that the construction of Sewage Treatment Plant, near Sipur Lake to prevent the flow of untreated sewage waste from several colonies, including but not limited to Prajapat Nagar, Sai Baba Nagar, Gondwale Dinam, Shraddhapuri Colony, Dwarkapuri,

Ashi Nagar, Akash Nagar, Kundan Nagar, Shriram Nagar, Ahirkhedi, and Sukhniwas, into the Sirpour Lake. That the laying of pipelines from but not limited to the aforementioned residential colonies is more than 95% complete and the construction of STP is under progress and that the Sewage Treatment Plant will be fully operational by March, 2025. That a tabular representation of progress of STP is marked and annexed herewith as **Annexure R-3**.

7. That, the operation of the Sewage Treatment Plant (STP) shall serve as a critical mechanism in maintaining and enhancing the ecological integrity of the pond. By treating and purifying the effluent before it enters the waterbody, the STP will prevent contamination and pollution, thereby ensuring that the pond remains clean and free from harmful pollutants. This operation will significantly contribute to the preservation of water quality, which is essential for sustaining the aquatic ecosystem. Furthermore, the reduction in contaminants will create a healthier environment for the pond's flora and fauna, promoting biodiversity and ecological balance. Consequently, the proper functioning and maintenance

of the STP are expected to have a direct and positive impact on the overall health and sustainability of the lake, ensuring that its natural habitat continues to thrive for future generations.

8. Hence, the present action taken report is being submitted for the kind perusal of this Hon'ble Tribunal. This Hon'ble Tribunal may, therefore, take the present action taken report on record and pass any appropriate order(s) that it may deem fit, which will be complied with by the respondents.

**Date: 09.10.2024**

**Place: Bhopal**



**Through Counsel  
Prashant M. Harne  
Standing Counsel  
State of Madhya Pradesh**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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**Petitioner**

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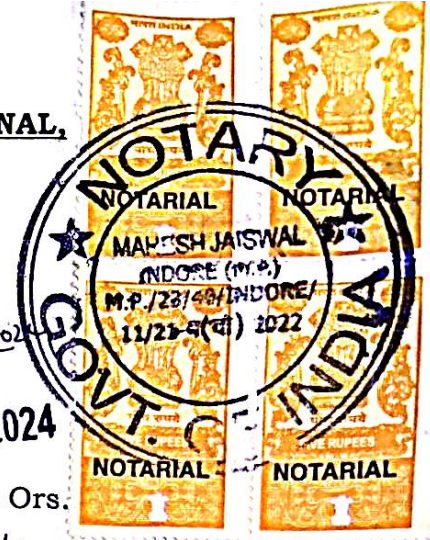
**Versus**

**Respondents**

Indore Municipal Corporation & Ors.

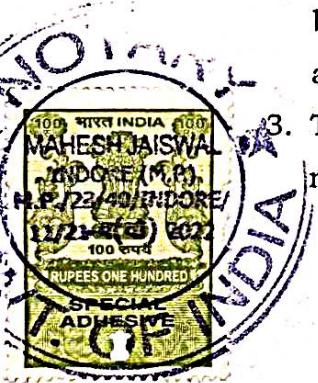
**AFFIDAVIT**

34588/2024  
19 OCT 2024  
34588/2024



I, Nidhi Verma D/o Shri Omprakash Verma, aged about 43 years, posted as Sub-Divisional Magistrate, Indore Office Collector Office, Indore (M.P.) do hereby state on oath and solemnly affirm as under:

1. That I am Officer in Charge for State of Madhya Pradesh in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That I am filing the Action Taken Report in the aforementioned matter before the Hon'ble Tribunal the contents of which are true and correct and no material fact has been concealed.
3. That the contents of the Action Taken Report are true and correct and no material fact is concealed or suppressed.



**DEPONENT**

**VERIFICATION**

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this 09 Day of 10 2024 at Indore (M.P.)



**DEPONENT**

**SWORN BEFORE ME**

**MAHESH JAISWAL  
NOTARY  
DISTT. INDORE (M.P.) INDIA**

Witness/वाकिल  
Name Om Tripathi Mishra  
S/o. D/o. W/o. Ram Mani Mishra  
Address 15/61 Sanjay Nagar Soman-pur (M.P.)





# नगर पालिक निगम, इंदौर

जलयंत्रालय एवं ड्रेनेज विभाग

Annexure  
R-1

क्रमांक - 2120 / 24-25 / इन्दौर

दिनांक 08/10/2024

प्रति,

✓ अनुविभागीय अधिकारी  
तहसील मल्हारगंज,  
जिला-इन्दौर

विषय :- माननीय एनजीटी, भोपाल बेंच में प्रकरण क्रं. 57/2024 (राशिद नूर खान विरुद्ध नगर निगम, इन्दौर व अन्य) द्वारा दिनांक 17.09.2024 को पारित आदेश के अनुपालन बाबद्।

संदर्भ :- सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल का पत्र क्रं. 3098 दिनांक 20.09.2024।

विषयांतर्गत संदर्भित पत्र के माध्यम से प्रदूषण नियंत्रण बोर्ड द्वारा माननीय एनजीटी, भोपाल बेंच ने प्रकरण क्रं. 57/2024 में दिनांक 17.09.2024 को जारी आदेश में सिरपुर तालाब (बड़ा व छोटा) के क्षेत्र में हो रहे अतिक्रमण को रोकने एवं अतिक्रमित स्ट्रक्चर्स को हटाने के निर्देश दिये गये हैं। चूंकि सिरपुर तालाब वर्ष 2023 में रामसर वेटलैंड साईट घोषित हुआ है, वेटलैंड नियमों के अनुसार तालाब के एफटीएल एवं केचमेंट एरिये में किसी भी प्रकार का अतिक्रमण प्रतिबंधित है। उक्त के परिप्रेक्ष्य एवं माननीय एनजीटी के निर्देशों के अनुसार प्रकरण क्रं. 57/2024 में दिये गये निर्देशों का पालन प्रतिवेदन 04 सप्ताह के पूर्व माननीय एनजीटी को प्रस्तुत किया जाना है।

माननीय एनजीटी द्वारा पारित निर्णय में उल्लेखित निर्देशों के परिपालन में सिरपुर तालाब का सीमांकन एवं अतिक्रमण हटाने की कार्यवाही करने हेतु समिति का गठन किया जाना प्रस्तावित है।

अतः उपरोक्तानुसार माननीय एनजीटी के निर्णय के परिपालन में वेटलैंड नियमों एवं अन्य नियमों के अनुसार समय-सीमा में अतिक्रमण हटाये जाने की कार्यवाही करने हेतु प्रस्तावित समिति में जिला प्रशासन एवं नगर निगम के अधिकारियों/कर्मचारियों के नाम प्रस्तावित है। उक्त प्रस्ताव अनुसार समिति गठन आदेश माननीय कलेक्टर महोदय, जिला-इन्दौर के अनुमोदन व हस्ताक्षर से जारी कराया जाना सुनिश्चित करें।

संलग्न - उपरोक्तानुसार।

अपर आयुक्त  
जलयंत्रालय एवं ड्रेनेज  
नगर पालिक निगम, इन्दौर

क्रमांक - 2121 / 24-25 / इन्दौर

दिनांक 08/10/2024

प्रतिलिपि :- आयुक्त, नगर पालिक निगम, इन्दौर की ओर सादर सूचनार्थ।

अपर आयुक्त

जलयंत्रालय एवं ड्रेनेज

## कार्यालय कलेक्टर, जिला-इंदौर

क्रमांक 203824-25/इंदौर


दिनांक 09/10/2024

### आदेश

माननीय एनजीटी, भोपाल बेंच द्वारा प्रकरण क्र. 57/2024 में दिनांक 17.09.2024 को पारित आदेश में सिरपुर वेटलैंड क्षेत्र से अतिक्रमण हटाने के निर्देश जारी किये गये हैं। उल्लेखित निर्देशों के परिपालन में निम्नानुसार अधिकारियों/कर्मचारियों की समिति का गठन किया जाता है :-

क्रमांक	अधिकारी/कर्मचारी का नाम/पद	समिति पदेन
1	अनुविभागीय अधिकारी, तहसील मल्हारगंज, जिला इंदौर	अध्यक्ष
2	तहसीलदार, तहसील मल्हारगंज, जिला इंदौर	सदस्य
3	उपायुक्त, रिमूवल, न.पा.नि., इंदौर	सदस्य
4	भवन अधिकारी, झोन कं. 14 व 16, न.पा.नि. इंदौर	सचिव
5	संबंधित राजस्व निरीक्षक/पटवारी, जिला इंदौर	सदस्य
6	भवन निरीक्षक, झोन कं. 14 व 16, न.पा.नि. इंदौर	सदस्य
7	प्रनारी अधिकारी ड्रेनेज श्री आर. एस देवड़ा मो0 7440443352	सदस्य

उक्त समिति द्वारा माननीय एनजीटी के निर्देशों एवं वेटलैंड नियम 2017 (संरक्षण एवं प्रबंधन) के अंतर्गत सिरपुर तालाब (बड़ा व छोटा) के क्षेत्र का सीमांकन कर सीमांकित क्षेत्र में अतिक्रमित स्ट्रक्चर्स को नियमानुसार हटाने की कार्यवाही कर पालन प्रतिवेदन 14 दिवस में प्रस्तुत करना सुनिश्चित करेगी। नगर पालिक निगम, इन्दौर द्वारा सीमांकित क्षेत्र में मिनारेड्रेसिंग का कार्य किया जायेगा।

  
(आशीष सिंह)

कलेक्टर


जिला इंदौर

दिनांक 09/10/2024

क्रमांक 203824-25/इंदौर

प्रतिलिपि:-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
2. आयुक्त, नगर पालिक निगम, इन्दौर की ओर सूचनार्थ।
3. क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड, इन्दौर की ओर सूचनार्थ।
1. संबंधित श्री/सुश्री..... की ओर पालनार्थ।

  
कलेक्टर  
जिला-इन्दौर



## INDORE MUNICIPAL CORPORATION

### PROJECT - AMRUT

E-mail - eestpindore@gmail.com



No /2024 -25 /INDORE

Date:

### Construction of Sewerage Project at Sirpur Lake Indore

**Name of Work:** - Survey, Investigation, Engineering, procurement, construction, testing & commissioning of 20 MLD STP at Sirpur lake including SCADA, Online Continuous Emission Monitoring System & reuse of effluent of Proposed STP by constructing OHT & GSR and pipe line network i/c all electro mechanical works & allied works etc. complete plus ten years' operation & maintenance of above overall works.

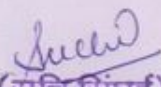
For Construction of Sewerage Project at Sirpur Lake Indore, under Indore Municipal Corporation had called Tender & allotment to M/s SIMA Labs Pvt. Ltd.- HJCC Infra solutions (JV) on dated 03.08.2022 and agreement was executed on 17.08.2022. Eighteen Months (i.e. 16.02.2024) time was given to complete the work.

Following are the Status of Progress the Work.

S. No.	Components	Total Qty.	Upto Date Progress
1	Sewerage Network	7.99 KM	7.85 KM
2	STP (20 MLD)	1 JOB	78.42 %
3	Wet well/ Inlet (20 MLD)	1 JOB	90.21 %
4	SBR	1 JOB	89.22 %
5	CCT & Chlorination building	1 JOB	91.06 %
6	Grit chamber	1 JOB	84.50 %
7	Air Blower room	1 JOB	88.17 %
8	Sludge thickener	1 JOB	90.09 %
9	Centrifuge building	1 JOB	35.66 %
10	MCC panel room	1 JOB	85.91 %
11	Admin, Store, SCADA, Quarters & Laboratory building	1 JOB	75.45 %
<b>Over all Physical Progress</b>			<b>82.57%</b>
<b>Over all Financial Progress</b>			<b>70.79%</b>

The project will be completed and commissioning by January - 2025.

  
(आकाश जीव)  
सहायक यंत्री  
सीवरज योजना शाखा  
नगर पालिक निगम, इन्दौर

  
(सुचि सिंघई)  
उपयंत्री  
सीवरज योजना शाखा  
नगर पालिक निगम, इन्दौर